for recruitment, promotion etc.

ARRIVAL OF THE FIRST BATCH OF ENRICHED URANIUM FROM FRANCE

MR. DEPUTY CHAIRMAN: Now Mr. Shivraj Patil will make a statement.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY.

ATOMIC ENERGY, SPACE, ELEC-TRONICS AND OCEAN DEVELOPME-NT (SHRI SHIVRAJ V. PATIL): Sir, I am happy to inform this august House that tlie first batch of enriched uranium from France has just landed at Hyderabad Airport. The material is being moved te the Nuclear Fuel Complex at Moula Ali and the trans-shipment to the factory should be completed by this evening. Weighment and cofirmatory analysis will be done on the next day.

श्री शिव चन्द्र झा (विहार): मैं यह जानना चाहता हं कि कितने इन्टरवल में ब्राता है . . .

श्री उपसमापति : ग्रभी ग्राया है. पहली बार।

भी शिव चन्द झा: फितने इन्टरवल बर भाता रहेगा। चार महीने, छः महीने, साल, दो साल? फिर बन्द हो जायेगा।

श्री उपसमापति: ग्रभी तो श्राया है।

श्री शिव चन्द्र झा: पहली दफा श्राया है। तारापुर का मामला जब बिगड़ा तब कुछ रास्ता निकला, लेकिन पहली बार कन्साइनमेन्ट ग्राई, यह ग्रन्छी वात है। लेकिन फितने इन्टरवल पर आयेगी यह आप हम को बतायें?

श्री उपसमापति : यहां कहां तक बता पायेंगे :

RESOLUTION RE. LEGISLATION FOR RECURITMENT, PROMOTION ETC: OF GOVERNMENT **EMPLOYEES** INCLUDING **EMPLOYEES** PARLIAMENT AND STATE LEGIS-LATURES— Contd.

MR. DEPUTY CHAIRMAN: Shri Kriahna Mohan. Not there. Shri Janardhanam. He has to go. Please finish in ten minutes. He has to catch the plane.

SHRI A.P. JANARDHANAM (TamilNadu): Thank you, Mr. Deputy Chairman. The mover of the Resolution has given, from his own experience, the troubksand tribulations of Governmentemployees who are suffering and hasgiven us all the woes. He has been anemployee who had been victimised andit was a very moving speech. Unlessthe employees are contented, nothing canbe done. But in our country, there is absence of dedication, nipotism, there is short-sightedness, there is muish-ness, there is passing of buck to others. There are so many troubles.

Another thing, in our country we do not recognise that feelings are more vital than formulas. We think that if we are in a superior berth, others are servile to us, others are bound to work for us. The human touch in many places is woefully lacking. We know the difficult ies which we experience from red tape. AU these things have to be taken into consideration.

Studying about conditions of civil services and about officials* position, I have come to know that the JFrench civil Service is tie best in the world. We should try to emulate that.

Our friend, the mover of the Resolution, has catalogued the grievances of the employees. The Committee should go into them. He has lamented about great disparities. Naturally sitting at home, if there is one private sector employee, one Central Gotera-

[Shri A-P. Jarwrdhamm] ment employee and one State Government employee, all the three will be at loggerheads and they will all be sitting and accusing each other and cursing their position. All this will have to be removed. We speak of Dr. Ambedkar We pointify about Mahatma Gandhi. But where have we gone? People some to be dissatisfied every where. These things have to be tackled. For that we should have sincerity. And sincerity should begin from the legislatures. The politicians have to be very sincere. Creed, deed and word should be one. The Committee, 1 thins, will therefore consider all these things. It is a highly technical subject.

My habit is to draw inspiration and, of course, on facts, from previous speakers. Because I have to rush up, I knew only this. We have to tackle all these things seriously. Since thirty-five years we have bungled because we have not been serious about the lives of those among whom we are cast. We will try to better their lot, we will put shoulder to the wheel and try to get them out of the morass into which they have got.

Thank you, Sir.

भी सिव चन्द्र साः (विहार) उपसभा-पति महोदय, जहां तक स्कूल जो का संकल्प है, इसमें तो कोई बड़ा एतराज नहीं हो सकता है कि कानून बने इनेक्टमेंट हो सेंट्रल गवनंमेंट इम्पलाइज पालियामेंट या स्टेट लेजिस्लेचर्ज के कर्मचारियों के लिए रिकृटमेंट प्रोमोशन वगैरह का कानुन बने लेकिन मैं यह पूछना चाहता हं कि यह इनेक्टमेंट या कानन ग्रव तक क्यों नहीं बना ? जमींदारी एबोलीशन हमा उसके पीछे एक विचार या पहले नेताओं के सामने कि हम इसका एबोलोशन करेंगे जब यह मीमा हम को मिलेगा। देश के आजाद होते ही इसका खात्मा किया । बैंक राष्ट्रीयकरण हमा उसके पीछे एक विचार था कि 14 वैकों का राष्ट्रीयकरण करेंगे तो बैंकों का राष्ट्रीयकरण

का विचार था। अब यह जो चाहते हैं कि सेलेरोड सरकारों कर्मचारियों वगैरह के जो यहां के हैं ऐसा कानून उनके लिए ग्रा सके, मैं यह जानना चाहता हूं कि यह कानून ग्रव तक क्यों नहीं ग्रा सका? मेरा कहना यह है कि यह इसलिए नहीं ग्रा सका क्योंकि सरकार के सामने कोई विचार है ही नहीं कि सेंट्रल गवनें मेंट के इम्पलाइज की रिक्टमेंट प्रोमोशन वर्बरह का कोई एक्ट हो। यह तो विचार-विहीन सरकार हैं। सुकुल जो ने पंडित जवाहर-लाल नेहरू का उद्धारण दिया।

यह प्रेक्टिकल है, फीजिबल है, यह सब बातें हैं पंडित जी की बहुत हम-दर्दी थी। श्राप सुन लीजिये जरा। जिस समय सेंट्रल गवनंमेंट इम्प्लाइज की 1960 में देशक्यापी हहताल हुई थी। उस समय गीविन्द वल्लभ पन्त जी होम मिनिस्टर थे पंडित जी प्रधानमंत्री थे। पालियामेंट में लोकसभा में पाइलट इम्प्लाइज की तरफ से मामला उठाने वाले नाथपाई जी थे। नाथपाई ने जीरशोर से भाषण किया 1960 में तो पंडित जी ने उसके जबाब में क्या कहा—

"They wanted to ride a tiger but they connot ride even a donkey".

पंडित जो का यह एक्सप्रेशन है पालिया-मेंट में कि हम इनको रोकेंगे भीर इसें-शियल सर्विसिज मेंटेनेंस एक्ट पास हुआ। तुरंत आर्डिनेंस जारी हुआ।

"They wanted to ride a tiger, but they cannot ride even a donkey".

पंडित जी ने उनको पाइलट किया, इससे उनको महानता पर कोई माक्षेप नहीं माता। वह रहे नहीं यदि माज तक वह रहते तो कुछ नक्का देश का दूसरा हो जाता लेकिन यह किस लिये नहीं हुमा क्योंकि सरकार के सामने कोई विचार

ही नहीं है कि वेज अर्नर्ज या डिसपेरिटी की दात है। डिसपेरिटी इन इनकम इन सब के म्लालिक कोई नियम बने इसके लिये भाषका कोई दर्शन ही नहीं रहा। मापके सेंट्रल गवर्नमेंट इम्पलाइज या जो पालियामेंट या लेकिस्लेचर्ज के इम्पलाइज है इतने से ही वात खत्म नहीं हो जाती है ग्रापको ग्रामदर्नः के मुत्तालिक विचार लाना होगा, सोचना होगा। देश में जो श्रामदनी के तफर्के हैं, इसके संदर्भ में ग्रापको निपटाना होगा लेकिन क्योंकि इनकम के मुत्तालिक कोई विचार हो नहीं है। बीस सूत्री कार्यक्रम की दुहाई दो जाती है लेकिन बीस सूत्री कार्यक्रम, थोड़ी देर के लिये इन पंच वर्षीय योजनाश्रों से क्या नतीजा निकला है। वही नतीजा निकला है। ग्रमो सिर पोट रहे हैं कि पालिया-मेंट के इम्क्लाइज़ स्टेट लेजिस्लेचर्ज के इम्पलाइज के लिये प्रोमोशन वर्गरह के लिये रिक्रुटमेंट को ब्यवस्था के लिये इत-जाम हो नहीं है। सिर पौट रहे हैं। ये पालियामेंट के जो इम्पलाइज है, एक छोटो सो बात है एम० पोज० के रहने के लिये श्रावास का इंतजाम हो सकता है, इनके लिये फुलैंट नहीं वन सकते हैं क्या? क्या यह ग्रसम्भव बात है ? मैं यह जानना चाहता हं कि जैसे एम० पीज० फलैंट्स दोनो तरफ बने हुए हैं, पालियामेंट के कितने इम्पलाइज हैं जिनके रहने के लिये क्वार्टजं की व्यवस्था है ? नया यह असंभव है। कौन मुश्किल बात है। ग्राच कल को मह-गाई के समय में उनके रिकूटमेंट ग्रौर प्रोमोशन के नियम बदले, क्या इसके लिये पालियामें उमें बहुस करने की जरूरत हो सकतो है ? जरूरत इसके पीछे भावना ग्रीर विचारों की है ग्रीर जो कि इस सरकार के पास नहीं है। सरकार विचारा-होन और दर्शनहोन है। यह इन हे पास नहीं

है। वेज अनंर के मुताबिक वेज फिलासफी नहीं है। यदि आप और कुछ नहीं करना चाहते है तो दो हो काम ग्राप कर दें श्रीर चीजें श्रलग लगादें। नम्बर एक, जो इन्कम डिसपैरिटी सारे समाज में है उस वात को श्राप पकड़े, उसका झडा बुलंद करे। ये सबके सब उसमें घा जायेंगे। सब निपटारा हो जायेगा। एक द्योर दस के अनुपात में नारा लगा दें, सब हल हो जायेगा। नहीं, तो फिर इनको हड़ताल करने का अधिकार देवें। राइट टुस्ट्राइक हर इम्प्ला**यों को** या हर नागरिक को हो, यह फण्डामेंटल राइट होना चाहिये । आप संविधान की दुहाई देते है। कांस्ट्रो-टयूशन में बहुत परिवर्तन की जरूरत है । जैसे राइट टुवर्क है, राइट टुइन्फारमेशन है, राइट टुस्पोच है, उसी तरह राइट टु स्ट्राइक भी जरूरी है। भ्राप केन्द्रीय कर्मचारियों को हड़ताल का अधिकार दे दे, कांस्टोटयूभन में दे दें तो एक मिनट में निपटारा हो जायेगा। क्या ग्राप तैयार हैं ? क्या भ्राप उनको कांस्टोट्यूशन राइट, हड़ताल करने का अधिकार देगे? सवाल ग्रब उठता है कि जहां वह बात उठाते है श्राप कहेंगे नेशनल सिक्योंरिट एक्ट में बंद करो। राजनोतिक लोग चलायेंगे तो कहेगे मोटीबेटेड है, ग्रपना पोलिटिकल हिसाब किताब कर रहे हैं। पटियाला की गोली को बात माज हम लोगों ने उठाई जिसमें जनता, जिला पार्टी के ग्रध्यक्ष का लड़का मारा गया तो भापने समझा कि में लोग पोलिटिकलाइज कर रहे हैं। त्रंत इसमें यह बात ...

श्री खपसभापति: उन्होंने तो नहीं कहा, डाक्टर सिद्धू ने तो नहीं कहा।

श्री शिव चन्द्र झा: मैने कहा था, जब मखबार में बात भाई। जनता पार्टी के डिस्ट्क्ट चेयरमैन का लडका है मणोक [श्री शिवचन्द्र झा] कुमार । तो सवाल यह है कि यह सब दर्शन ग्रापका नहीं है ।

श्री **उपसभाप**ति : रिजाल्यूणन पर वोलिये ।

श्री शिव चन्द्र झा: वह प्रपना वक्तव्य देगे जहां वह डिसटबं करे (व्यवधान) तो ग्राप उनकी मदद की जियहमको डिस्टबं करिये (व्यावधान)

उप सभापति : नहीं रिजीलूशन पर बोलिये वह कह रहे हैं।

श्री शिव चन्द्र शा: तो श्कुल जी, म कहना चाहता हूं कि ये दो विचार यदि ग्राप पकड लें तो समाज में जो डिसपरिटो है, जिसमें ये लोग भी ग्रा जाते हैं, वह खत्म हो जायेगी। इसके मुतालिक एक दर्शन ग्रीर एक राष्ट्रीय नोति हो और वह नोति यही है कि मिनि-मम और मैक्सोमम का फैसला हो जाये। मिनिमम एक ग्रीर मैक्सीमम दस । उसी ब्रनपात में सब हों, राष्ट्रपति से लेकर खेतिहर मजदर ग्रीर इम्प्लामी तक। यदि ये असमर्थ है ऐसा करने में तो कम से कम संधर्ष के लिये उनको संबंधानिक ग्रधिकार ग्राप देदें। बस ये हो दो बातें ग्राप कर ले। उसमें भ्रापकी जो बाते है वे सब ग्रा जायेंगी। ये बाते यदि नहीं होती हैं तब आप मोटोबेटेड हैं। प्राब्लम को टिकर करने के लिए।

हम लोगों को बात छोड़ दोजिये, लेकिन सरकार इस को मान ले। सरकार नहीं मानेगी। यह इसलिये नहीं मानेगी कि सरकार पर रिफलेक्शन पड़ता है कि यह सरकार निकम्मी है। चूकि अपने पालामेंट के इम्म्लायोज के बारे में उनकी तनक्वाह और वेतनों के बारे में भी धाज तक कोई कानन नहीं बना सकी। यह उन पर रिफलेक्शन है। यह निकम्मो है ऐसा वह कबूल नहीं करेगी। इसे लिये नहीं मानेगं। लेकिन इसके पोछे दर्शन यदि आप कार्यान्वित कराना चाहते हैं तो इनकम सोलिय को बात खटा दें। कांस्ट्री-ट्यूणन में फण्डामेंटल परिवर्तन करें। इन प्रव्दों के साथ म इसका सर्मून हो करता हूं। यही बात स्रगर होजाये तो इसमें कोई शक नहीं कि समस्या हल हो जायेगी। लेकिन साथ साथ यह भी कहता हूं कि यह भी सरकार नहीं मानेगी?

SHRI B. KRISHNA MOHAN (Andhra Pradesh): I thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity to support the Resolution moved by my good friend, Mr. Sukul. Not only myself but the entire House joins in congratulating him for moving this very good Resolution.

While associating myself with the views expressed by Mr. Sukul, since he hascovered the entire ground, 1 will confine my views to one or two points.

He has rightly pointed that Parliament enacts laws, the judiciary interprets them and the executive carries out the laws of the Government. I am one of those who firmly believe that for the successful running of Parliament or the successful running of the judiciary or the successful running of the Government, much depends upon the confidence it enjoys from the employees. The matter of service conditions, the matter of recruitment, the matter of emoluments differ from the executive to the judiciary and to Parliament. There is no uniform set of rules in the matter of recruitment of the Government employees, the employees of the judiciary and the employees of Parliament. The recruitment rules also differ from one State to another, It is high time that the Government should come with a piece of legislation making uniform service conditions, making recruitment rules of

all the Government employ, of all the Parliament employees, of all the judiciary employees, whether they belong to the Centre or they belong to the States.

According to the provisions in article 98(2) of the Constitution, Sir, Parliament may by law regulate the recruitment and the conditions of service of persons appointed to the secretarial staff of the either Houses of Parliament. Inspite of getting the Independence and having got the Constitution for so many years, no law has been passed for regulating the service of the employees of Parliament, Sir. The rules of recruitment as far as Parliament employees are concerned, were regulated by the Presidential Order under article 98 (3).

As you are aware, there are genuine grievances of the employees of Parliament, both the Houses of Parliament. When the Third Pay Commission was appointed, they wanted to give certain memoranda to the Pay Commission, but they were not taken into consideration on the ground that they did not come under the definition of the Central Government employees.

[The Vice-Chairman (Dr. Shrimati Najma Heptulla) in the Chair

As rightly pointed out by my good friend, Mr. Sukul, a Pay Commission was appointed by the Chairmen of both the Houses in 1973, and some of the recommendations of that Commission have not so far been implemented as far as Rajya Sabha is concerned. Sir, right from the Secretary-General upto the lowest category, they work under constraints and odd conditions, and they should be given special conditions because they cannot be equated with the Government employees. T may also point out a glaring anomaly as far as the payscales of certain categories of the employees of Parliament are concerned. The Assistant Editors who are working in the scale starting from Rs. 650, have' to wait for nearly 12 to 15

years i< get promotion to the post of Editor starting with the basic pay of Rs. 70. That is the greatest anomaly. Sir, the Typists, the Stenographers and others working in Parliament Secretariat get a meagre pay when compared to their counterparts working in the public sector undertakings, in the Reserve Bank of India and the State Bank of India.

State Legislature employees

Apart from these things, common recruitment conditions should be there. The conditions should be on par for all the State Government employees also. A common procedure should be evolved for the matter of recruitment in all the States, Sir. The recruitment conditions, the emoluments, the pay-scales differ from one State to another. So, a uniform set of service conditions, a uniform of recruitment rules should be evolved for all the States making them on par with the Central Government employees.

I believe, either the Central Government employees or the State Government employees or the employees of the judiciary or the employees of Parliament should not work under frustration. With a good sense of duty and with a moral sense of responsibility they have to work. We have to give them the necessary pay-scales, the necessary promotion. We have to give them the necessary service conditions and other benefits. I may quote an example, Madam, from Andhra Pradesh. When Dr. Chenna Reddy was the Chief Minister of Andhra Pradesh in 1978, he appointed a Pay Commission, ihat is, the Krishnaswamy Pay Commission. That Krishnaswamy Pay Commission made a recommendation that the age of retirement should be enhanced from 55 to 58 bringing it on par with the Central Government employees. The recommend-tions ofthe Krishnaswamy Pay Commission were taken into consideration and the Chenna Reddy Government raised the age of retirement of the Government employees from 55 to 58 bringing them on par with the Central Government emplo-

[Shri B. Krishna Mghan] charge in January, the first drastic action taken by them was reducing the age of retirement of the Government employees from 58 to 55. It is an arbitaray decision. The Government employees were consulted. The services associations were not consulted. If such is the state of affairs, how will the Government employees cooperate with the State Government and how will the decisions of the Government be properly implemented! Madam, they can reduce the age of retirement by an executive order; that is the writ of the Government. But while taking the decision, the employees should be consulted. At least should have said, "All right, we are reducing the age of retirement from 58 to 55. We are giving you two months' time or there months' time. You mentally prepare yourself for retirement". Even that opportunity was not given to the employees. By one stroke of pen the age of retirement was reduced from 58 to 55. Of courses, they have gone in a writ petition to the Supreme Court. It is sub judice. So 1 do not want to go into the details. But the Supreme Court has asked the State Government to pay another three month's salary to those who have been retired. Nearly 20,000 employees were thrown out of jobs because of this order of the State Government, When Mr.M.G.Ramachandran visited Hyderabad on the 18th April to sign the agreement on the sharing of Krishna waters between Andhra Pradesh and Tamil Nadu, there was a demonstration of nearly 20,000 employees before the Andhra Pradesh Secretariat. It was the first time in the history of Andhra Government that neai'ly20,000 employees from the nook and corner, of the State demonstrated and carried placards against the State Chief Minister. If such is the attitude of the Government employees, how can the Government run? The Government should win the confidence of the employees and should inculctge in them a sense of duty. They should take them into cinfidence and provide them all

amenities and proper emoluments.

With these few words, I fully and wholeheartedly support the Resolution moved by Mr. Sukul. I hope the entire House agree with him and the Resolution will be passed unanimously.

SHRI K. MOHANAN: Madam Vice-Chairman, 1 would like to congratulate the mover of this Resolution, my esteemed friend, Mr. Sukul. I am not calling it an open confession before this august House, but with integrity and sincerity he has moved this Resolution and I am taking the Resolution in this good spirit. In many departments, even now the serivce rules, including the mode of recruitment and promotion, are incomplete. For example, Parliament is-the law-making body, The employees who are working here are one of the most aggrieved parties of the present state of affairs. The mover of the Resolution has already mentioned about constitutional provision concerning Parliament Secretariat. In this this connection, I would like to invite to the attention of the Government to article 98 (2) of the Constitution which reads:

"Parliament may by law regulate the recruitment, and the conditions of service of persons appointed, to the secretarial staff of either House of Parliament".

The Pari ament Secretariat is an independent Secretariat where the staff have to function independently without fear or favour from anybody. That is why the Constitution has given it a separate status. The employees here have no union or association to act as a bargaining agency. So it is all the more necessary that they have to be looked after well and their grievances have to be removed. It is understood that no separate law has been enacted in spite of the above constitutional provision to regulate the service condi tion which are even now governed by a set of rules framed probably in accordance with clause (3) of article 98. I do not want

to go into the details of the grievances of the secretarial staff of this Parliament. I just touch upon this subject in general and request the Government to look into the matter very seriously without much delay. Not only in Parliament Secretariat but also in many other departments, there is no uniformity of service rules and many of them are too flexible and employees are governed simply by executive orders, In may departments there is the practice of provisional appointment, by passing the PSC, employment exchanges or such other statutory bodies which are really competent to deal with such appointments. After provisional appointment made out of the way, such employees may be inducted into the regular service at the whims and fancies of the Government and the superior officers. Not only in the case of but also in the case appointment oftpromotion, in many instances promotions are provisional and confirmation and regularisation is not at all done through the statutory process in many departments in many States. Departmental Promotion Committees are not functioning properly, In many cases they are not at all functioning. That is the experience. The dis-parties and anomalies in serivce conditions including pay-scales are demoralising factors still prevailing in many departments. • In many cases there is no parity between employees doing the same work in different departments in different States. There is a wide gap between institution and institution and State and State. Even in the case of retirement benefits and such other things, thing is difference from State to State as well as the Centre. It is my suggestion that a uniform recruitment policy must be adopted and uniform service rules must be framed for each and every department and they should be strictly adhered to. Recently the Prime Minister issued an order to terminate the services of all officers who have been after their continuing in serivce superannuation. I am sorry to say that she herself has defeated the very same order by giving extension to so many

officers in her own Secretariat. This is not a healthy approach towards the service problems and the administrative problems of the State. The confidential record system is a barbarous system. It was the creation of the British rulers with the sole aim of creating a slavish cadre in the service. West Bengal abolished this system and they have democratised the service to a great extent by conceding the fundamental right of the employees to strike. Government employees at the Centre and in various State are still agitating for better service conditions and better treatment. But I am sorry again to note that even now the Government is in frantic search for more weapons to suppress the movement of teachers, hospital employees and such other Government employees under its various institutions. I am not going into the details of the various disparities and anomalies prevailing in the various departments and services. My only request to the Government is that they should come forward with a specific set of rules for every department in the Central Service and a guideline to the States how to modify the present service rules and how to implement them without any injustice towards anyone. With these words I conclude.

SHRI SANKAR PRASAD MITRA (West Bengal): Madam Vice-Chairman, I think the Resolution which has been moved by my esteemed friend, Mr. Sukul, is ol reat importance not only for those for those for whom it is meant but also for healthy and effective public administration. The mover Has elaborately dealt with the subject in ali its different aspects and I propose withn ithe time at my disposal to confine myseli to a few legal propositions and make a few submissions to the honourable the Home Minister who is present in the House for his kind consideration.

[Shri Sanker Prasad Mitra The first article of relevance to this Resolution is article 43 in the Directive Principles of the Constitution in Part IV. It is an article which envisages legislation to secure work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities to all workers, agricultural, industrial or otherwise.

There are three Supreme Court Judgements and one Allahabad High Court Judgement which ought to be referred to in this connection and a fourth Judgement of Supreme Court which wis delivered only yesterday.

I am referring to the Supreme Court decision in Chandra Bhavan State of Mysore reported ia AIR 1970 Supreme Court, ' at page 2042, paragraphs 10 and 13. The next one is the Allahabad High Court Judgement in Eveready Company vs. Labour Court, reported in AIR 1962 Allahabad 4g7. From th: se Judgement you will find that article 43 of th: Constitution relied on to uphold "reasonableness" of restrictions imposed by the Minimum Wages Act, 1948 with reference to the Fundamantal Right to carry on business under article 19 (1) (g) of the Constitution and to condemn unfair labour practices.

There are two other judgements of the Supreme Court. One is the Judgement in Pathumma vs. State of Kerala reported in AIR 1978 Supreme Court 771, paragraph 14 onwards, and the other is the Judgement in State of Bombay vs. Balsara, reported in 1951 Supreme Court Reported 628.

In these two Judgements it has been said that the restrictions imposed for securing the objects enshrined in the Directive Priniciples of the Constitution may be regarded as reasonable restrictions within the meaning of clauses (2) to (6) of Article 19.

And yesterday the Supreme Court has delivered a Judgement saying that the Minimum Wages Ait hould be imme-

diately applied to workers in the coal mines in Singhum district of Bihar. Starting from Article 32 which is in the Directive Principles of the Constitution and in the founding fathers ofConstitution had indicated how workers in different fields should be treated, we may pass on to Articles 98, 187 and 309 of the Constitution. , These articles have already been, referred to by the mover of the Resolution and I do not propose to repeat what he has said. But I respectfully submit to you that in article 98 and in article 187 are specific provisions for the there Parliament and the State legislatures, as the case may be, to regulate by law the recruitment and con ditions of service of persons appointed to the Secretarial staff of either Houses of Parliament or State Ligislatures.

Until such legislation comes into force, there are provisions, certain temporary or transitional rules, which are to be observed and, as far as I know, it is these temporary or transitional rules which are in operation with regard to this class of employees. Therefore, regulation legislative enactments of the service conditions of the secretariat staff of Parliament and the State Legislatures is the Permanent feature which the founding-fathers had contemplated; and it is a pity that although the Constitution came into force on the 26th January 1950, up till now, no such legislation has been brought into force. There are similar provisions under article 309 of the Constitution for recruitment and other service conditions of other Government employees. Here also the rules that are now force are temporary or transitional rules because article 309 gives power to the appropriate legislature to regul ate by law the recruitment and conditions of service of the persons concerned. Again, I say that what was contemplated to be the permanent provisions should brought into force as early as possible. Now, Madam, my submissions to the honourable Minister of State for Home Affairs are three:

My first submission is that the issue of legislation under article 98, article 187 and article 309 should be immediately referred to the Law Commission.

My second submission to him is that the Law Commission should be requested to submit its report on the legislations to be enacted within a specified period of time

And, Madam, my third submission to him is that the Law Commission's report should not be kept in the cold storage, as .s usually done, but the Government should proceed to implement that report. The reasons why I am saying that it should be referred to the Law Commission are-two: Madam, I wish to draw your attention to the opening words of article 309. The opening words are: "Subject to the provisions of the Constitution, Acts of the appropriate Legislature may regulate the recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union or of any State: ...". Now, these words "subject to the provisions of the Constitution" mean that whatever legislation is framed, that legislation must be subject to the provisions, for instance, of Articles 14, 15, 16, 19,229, 234, 310 and 311 of the Constitution.

Madam, my second reason is that Article 311 provides for an elaborate procedure for dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State. There is a huge volume of case laws, a large number of cases which have given valuable rights to the persons ' concerned. And these cases decided either by the Supreme Court or by the different High Courts of India have to be taken into account, have to be taken into consideration before framing legislations under articles, 98[^] 187 and 309. For these two reasons, I made those three submissions to the hon. Minister for Home Affairs. And it is my fervent hope that he would very kindly accede to my requests.

With these words, I support the Reso-

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lution.

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA] : We can have only one more speaker because at about 4.20 p.m. the Minister will reply, and then Mr. Sukul also would like to reply.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): The discussion can go upto 4.30 p.m.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH^: Why 4.20? Make it 4.21.

VICE-CHAIRMAN THE ΓDR. (SHRIMATI) NAJMA HEPTULLA] AU right, 4.21 p.m. (Intemiptions)

We have to adjourn at 5 o'clock today.

SHRIDHAR WASUDEO DHABE: There is no Half-an-Hour Discussion. We can go beyond 5 o'clock,

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA] : Deputy Chairman Saheb told me that we have to adjourn at 5 o'clock. Now Shri Kalraj Mishra.

को कलराज मिछ (उसर प्रदेश): माननीय उपस्पाध्यक्ष महोदया, श्री सकुल जी ने जो यहां पर संकल्प उपस्थित किया है उसकी मूल भावना का में स्वागत करता हुं बीर में स्वयं यह बनुभव करता हूं कि जिस विषय के बार में बहुत पहले है। संसद् के माध्यम से सरकार का ध्यान धार्कावत होना चाहिए या द्योर केवल भाकर्षित है। नहीं हाना चाहिए था. भपित भाज जिम प्रकार के प्रस्ताव की भपेका है उस प्रकार के प्रस्ताव की पारित करके उसके अनुसार कान्न कं। व्यवस्था करने की दुष्टि से संसद् का निर्देश प्राप्त करना चाहिए या वह नहीं हो पाया है।

[श्री कलराज मिश्र]

[उपसमाध्यक (डा॰ रफीक जकरीया) पीठासीन हुए]

यह प्रस्ताव गैर सरकारी प्रस्ताव के रूप में भाज स्कुल जी ने उपस्थित किया है। इसके लिए में उनको धन्यवाद देता हं।

श्रीमन् संविधान की मूल भावना यह है कि पूरे देश के अन्दर सेवारत कर्मचारियों के लिए चाहे वे केन्द्र में काम करते हों या राज्यों में काम करते हों, उनके लिए एक सामान्य नियमावली होनी चाहिए । उनके लिए सामान्य सेवा शतौँ का निर्माण होना चाहिए । उसके अनुसार उनकी भर्ती उनकी पदोन्नति भौर उनके वेतन में एक नियमितता का निर्माण होना चाहिए । यह संविधान की भावना थी जिसको कानून का रूप देकर सभी लोगों को एक सामान्य नियमों के अन्दर लाया जाना चाहिए था । उनके मन के झन्दर सुरक्षा को भावना प्रतिष्ठित करने की भावण्यकता होनी चाहिए । लेकिन दुर्भाग्य से ऐसा नहीं हो पाया । आज यह प्रस्ताव सामने ग्राया है । मैं यह ग्रन्भव करता हं कि आज देश में कर्मचारियों के अन्दर असंतोष को भावना का निर्माण हो रहा है। इससे उनके ग्रन्दर कभी-कभी सरकार से लड़ने की स्थिति पैदा होती है। इसके पोछे कारण कौन से होते हैं इसकी श्री सुकुल जो ने भी ग्रपने तरीके से रखने को कोशिश को ग्रौर उन्होंने स्वयं इस बात को स्बोकार किया कि उनके बारे में उनको सेवा नियमावली के अन्दर या आचार संहिता के अन्दर जो भी समय-समय पर चंकों निर्धारित की गई है उसमें यह बात कही गई है कि जो भी राज्य या केन्द्रोय सरकार का कर्मचारी है वह अपने असन्तोष को व्यक्त करने

के लिये व्यक्तिगत तौर पर सरकार की नीतियों जो इस संबंध में बनाई गई हैं उनकीं बालोचना भी नहीं कर सकता। भगर उनकी वह भालोचना करता है तो उसके खिलाफ ग्रनुशासन की कार्यवाही हो जायेगी । अपनी बातों को भी व्यक्ति-गत तौर पर, अपने ग्रसन्तोष को भी ठीक ढैंग से उनके सामने प्रस्तुत नहीं कर सकता है घोर उसका नतीजा हुआ। है कि कर्मचारियों के संगठन बने हैं भीर वह संगठन ट्रेड यूनियन के माध्यम से उनके असन्तोष को प्रकट करता है। श्रीमन् में यह कहना चाहूंगा कि संविधान की मूल भावना को ध्यान में रखते हुए विधायिका, न्यायपालिका भौर कार्यपालिका इन तीनों के माध्यम से जिस भी तरीके से हो कर्मचारियों के संबंध में समान रूप से कानून बनाने की भावश्यकता है। इसको अविलम्ब बनाया जाय । सरकार यह अभी तक नहीं बना पाई इसके लिये निश्चित रूप से वह दोषो हो जाती है। जिसकी भी सरकार रही होता। यह में नहीं कहता कि यह सरकार है, वह सरकार है, इसका सवाल नहीं है। लेकिन कुछ भी इस दिशा में जिस प्रकार से सोचा जाना चाहिए था उस प्रकार सोचा नहीं गया, यह हम मनुभव करते हैं। क्योंकि श्रीमन् जहां हम राज्य भीर केन्द्रोय कर्मचारियों के सम्बन्ध में विचार करते हैं उसमें एक बात और मूल रूप से उभर कर सामने आते है, इस ब्रारे में हमारे कुछ मिल्लों ने उस तरफ संकेत करने को कोशिश को है। मभा उसकी दोहराना चाहूंगा ग्रीर वह यह है कि राज्य में उसी स्थान पर उसा प्रकार का काम करने वाले कर्मचारियों का कुछ दूसरा वेतन है और केन्द्र के कर्मचारी, जो उसः प्रकार का काम करता है उनका दूसरा वेतन है । भिन्न-भिन्न राज्यों में समान कार्य करने वाले कर्मचारियों के वेतन के अन्दर विषमत हैं,में उनकी

सुविधायों के श्रदर विषमतायें हैं, उनकी पदीन्नित के श्रन्दर विषमतायें हैं। इसी तरह से केन्द्रीय सरकार के कमचारी जो कि यही काम करते हैं उनका राज्य के कमंचारियों से वेतन श्रीर श्रन्य सुविधाओं में, जो कि वही काम करते हैं जबर्दस्त विषमतायें हैं। कई राज्यों के कमंचारी केन्द्रीय कमंचारियों से कम वेतन पाते हैं और कहीं उनसे श्रधिक वेतन प्राप्त करते हैं श्रीर कहीं उनसे श्रधिक वेतन प्राप्त करते हैं। में चाहता हूं कि ये विषमतायें समान्त हों श्रीर समान काम के लिये समान्त वेतन, समान सुविधायें श्रीर समान पदोन्नित इस मान्यता प्रदान की जाय, कानून के माध्यम से,यह मैं निवेदन करना चाहता हूं।

साथ हो साथ श्रीमन, जैसा कि कई सम्मानित सदस्यों ने इस बात की तरफ संकेत किया कि भ्रौर संसद के जो कर्म-चारो हैं ये रात दिन यहां काम करते हैं। लेकिन उनके बारे में भी ग्राज तक कोई नियमावली नहीं बन पाई ग्रीर वे बेचारे भी ग्रपनी बात को सामने नहीं रख सकते, नहीं कह सकसे संविधान के लागू होने के 35 वर्ष बाद भी संविधान के ग्रन्च्छेद 98(2) के प्रावधानों की सरकार ग्रभी तक भी लागु नहीं कर पाई है । इस स्नमच्छेद का संबंध संसद् की दोनों सभाग्रों के कर्मचारियों के संबंध में सेवा की शर्ते तथा नियम बनाने से है। संविधान के अनुच्छेद 98(2) में कहा गया है :

"संसद, विधि ढारा, संसद् के प्रत्येक सदन के साचितक कर्मचारी वृत्द में भर्ती का, तथा नियुक्त व्यक्तियों का सेवा की शर्ती का विनियमन कर सकेगी ।"

प्रभी तक संसद के दोनों सदनों के सचिवालय के कर्मचारियों की सेवार्ये राष्ट्रपति द्वारा संविधान के अनुच्छेद 98(3) के श्रधीन बनाये गये नियमों से नियंतित होती है। सरकार को श्रनुच्छेद 98(2) के श्रधीन तुरन्त एक विस्तृत विधेयक लाना चाहिये ताकि इन कर्मचारियों की सेवा की शर्तों का समुचित रूप से विनियमित हो सके।

Jan Barra

संसद के कर्मचारियों की अजीब स्थिति है जब कभी भी केन्द्रीय सरकार के कर्म-चारियों के लिये किसी वेतन ग्रायोग का गठन किया जाता है तो उसके सामने ये कर्मचारी प्रपना जापन नहीं दे सकते हैं। परन्तु बाद में इस ग्रायोग की जिन सिफारिओं को सरकार स्वीकार कर लेती है उन्हें इन कर्मचारियों पर लागू कर दिया जाता है। इस प्रकार इनको ग्रपनी बात कहने का कहीं भी मौका नहीं दिया जाता है। पिछले 33 वर्षों के दौरान केवल एक बार संसद् कर्मचारियों के लिये संसद की एक वेतन समिति का गठन किया गया था। इस समिति ने श्रपना प्रतिवेदन 1971 में दिया था परन्तु ग्रफसोस इस बात का है कि हालांकि यह कमेटी लोक सभा के ग्रध्यक्ष तथा राज्य सभा के मध्यक्ष, दोनों सदनों के प्रध्यक्षीं... . (समय की घंटी) अभी थोड़ा सा है, समाप्त कर रहा हं, द्वारा गठित की गई थी । परन्तु उस समिति के प्रतिवेदन पर ब्राज तक संसद् में चर्चा नहीं हुई है। इसलिये इस मौके का लाभ उठाकर मैं मांग करता हूं कि उस समिति के प्रति-वेदन पर संसद में तुरन्त चर्चा करायी जाए । इसके म्रतिरिक्त मैं यह भी मांग करता हं कि जब कि सरकार ने भ्रन्य सरकारी कर्मचारियों के लिये चौथे वैतन श्रायोग के गठन की घोषणा कर दी है इसलिये स'सद् के सचिवालय के कर्म-चारियों के लिये भी तुरन्त वेतन समिति का गढन किया जाए जो इनके वेतनमानों तथा सेवाकी अन्य शर्तीका भध्ययन कर के

[श्रा कलराज मिश्र]

श्रपनी सिफारिकों दें जिस पर संसद् के दोनों सदन चर्चा कर सकें।

उपसभाष्यक्ष (डा॰ रफीक जकरीया): जरा शार्ट कीजिए। मैं कोशिश कर रहा हूं कि दो मैम्बर्स और जो इस पर बोलने वाले हैं उनको अक्कमोडेट करूं।

श्री कलराज मिश्र : श्रीमन्, सरकारी कर्मचारियों में कई पदों के बेतनमान इस प्रकार हैं कि एक वेतनमान से पदोन्नति पाकर दूसरे बेतनमान में जाने वाले कर्मचारी को कोई विशेष वित्तीय लाभ नहीं होता । उदाहरण के लिये संसद सचि-वालयों में सहायक संपादकों और संपादकों के वेतनमान को लिया जा सकता है। सहायक संपादकों का बेतनमान 650 हुपये से 1200 रुपये तक का है जबकि संपा-दक का वेतनमान 700 से 1300 तक है। एक सहायक संपादक को संपादक बनने के लिये 10 से 15 साल तक लग जाते हैं। यह कितनी बड़ी विडम्बना है कि इतनी अवधि के बाद भी उन्हें वित्तीय लाभ कोई नहीं होता । इसलिये इस विषमता को तुरन्त समाप्त किया जाना चाहिए ग्रीर सहायक संपादकों भीर संपादकों के वेतन-मानों में संशोधन किया जाना चाहिये। क्योंकि इनके वेतनमान इसी प्रकार का काम करने वाले अन्य मंत्रालयों के कर्म-चारियों से काफी कम है। जबिक यहां के कर्मचारियों को उनसे कहीं काम करना पड़ता है। इनके काम की सराहना तो सदन में कई बार हो चुकी है। अनुवाद कार्य को ही लीजिये, गृह मंत्रालय तथा हिन्दी निदेशालय में एक अनुवादक को करीब तीन पृष्ठ जबकि संसदीय सचिवालयों में प्रतिदिन ग्राठ पष्ठों का प्रनुवाद करना पड़ता है। काम का कोटा इतना अधिक होने के कारण सुवीग्य अनुवादक संसदीय सिववालयों में आना पसन्द नहीं करते। एक वर्ष में तीन-ती न बार परीक्षा लिये जाने के बावजूद प रिक्त स्थान नहीं भरे जा सके जिस-के परिणामस्वरूप हिन्दी में वाद-विवाद की रिपोर्ट छप कर हम तक पहुंचने में एक वष से भी अधिक समय लग जाता है।

श्रीमन, साथ ही मैं श्रीर यह भी कहना चाहंगा जैसे कि रिपोर्टर्ज इन लोगों की भी वही स्थिति है। यह संसदीय रिपोर्ट को तैयार करते हैं लेकिन उनकी पदोन्नति का कहीं अवसर ही नहीं है। जिस पद पर वे नियुक्त होते हैं अन्त में उसी पद पर वे अवकाश ग्रहण करलेते हैं। मेरा यह कहना है कि यहां के कर्मचारियों की रिटायरमेंट ऐज भी एक सी नहीं है। यहां कुछ तो 60 वर्ष में रिटायर हींगे लेकिन बीच वाले जो हैं उनको 58 वर्ष में हीं रिटायर कर दिया जायेगा। मेरा यह कहना है कि संसद के जो कर्मचारी हैं उनके लिये भी एक निष्चित रूप से एक-समान नियमावली बनानी चाहिए । उनकी जो समिति बनी थी उसके प्रतिवेदन को रखना चाहिए धौर नेजिस्लेशन उस प्रकार का पास कर के इनको भी उसी प्रकार की सविधायें प्रदान करनी चाहिये। मैं इस प्रस्ताव के माध्यम से जो श्री सुकुल जी ने रखा है, भाग्रह करूंगा कि इस बात को स्वीकार किया जाना चाहिये और इतना कह कर सुकुल जी ने जो प्रस्ताव रखा है उसकी भावना शा सनर्थन करता हं भीर सुकुल जी को मैं पुनः धन्यवाद देना चाहंगा जो यह महत्वपूर्ण संकल्प लाये हैं। मैं यह कहना चाहता हं कि जैसे हमारे पूर्व वक्ता महोदय ने यह बात रखी, मैं भी श्रायह करूंगा ला कमीशन को कानून बनाने की दुष्टि से संविधान की धाराम्रों को परिभाषित करने की दृष्टि से इस कार्य को सौंपना चाहिये बाकि जल्दी से जल्दी विधेयक इस सम्बन्ध

में लाया जा सके, कानून बनाया जा सके, सारी विषमताश्रों को दूर करने की दृष्टि से व्यवस्था की जा सके।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Really speaking, I have to call upon the Minister to reply. But there are two Members who have already given their names, Mr. Dhabe and Mr. Satyanarayan Reddy. Now, I do not mind calling upon both of you, provided you confine yourself to five minutes each. You must cooperate with me.

SHRIDHAR WASUDEO DHABE: I will take only five minutes.

The question which has been raised is very important, f support the Resolution, but I am doubtful whether the Parliament has got the powers under article 187 to regulate service conditions of the employees of the Parliament or even of the State Legislatures. I would like to know from the Minister one thing. There is an announcement that administrative tribunal will be constituted under article 322(a). I want to suggest that if under article 322(a) the administrative tribunal is constituted then the appeal may lie to Supreme Court and not to the High Court. Otherwise, every matter, every grievance, will to go the High Court and then to the Supreme Court which will take a long time. So, article 322(a) should be implemented in letter and spirit and this suggestion should be accepted.

So far as the government servant is concerned, the most important thing for him is job security, wage security, grievance settlement machinery and promotion. Fortunately, for the first time we are discussing Parliament staff. As the hon. Members pointed out, there is no promotion channel. Even after the people have served for a long time, they are not getting due promotion. Therefore, a rational promotional policy is very essential for giving incentive to the

government servants. For the purpose of job satisfaction, for the purpose of their efficiency, it is necessary that 4 promotions are given to them. The Pay Commission has laid down that if any Government servant's interest in the job is to be kept up, at least 4 promotions in his service period should be given to him.

I fail to understand one more thing as to why the system of casual labour, temporary labour and contract workers should not be abolished. In many government offices, including railway undertakings, we find there is a tendency to appoint more and more workers on daily wages. Contract work is the new system which they have started. This system should be abolished, It is necessary that all government servants are given job security and the system of having temporary and contract labour should be abolished.

Lastly I want to say that 80 per.cent of the people are given bonus. Today the practice all over the country or even all over the world-whether they are the socialist countries or the democratic countries-has been that for 12 months' work 13 months' wages are paid. Therefore, the Payment of Bonus Act should be amended so that statutorily it is paid to all the employees. There is no reason why it should not -be paid to the Parliament staff. 1 fail to understand why the Parliament staff and other staff is not getting the bonus. I suggest to the Minister that this should be done.

My last point is, if there is a legislation on the service conditions of the government employees and others giving them job security, proper promotion channel, wage security, grievance settlement machinery which is essential for the successful functioning of government in a democratic country, it will go a long way in efficient functioning of the Government. So sir, if you want succesful functioning of the Parliament there should be specific legislation on the service conditins of the g everrirent (n-p'cy«s gr.d others,

भी बी॰ सत्यामारायण रेड्डी (प्रांध प्रदेश): मैं प्रापका बहुत हो शुक्रगुजार है। कि अपने मुझीबोलनेका मौका दिया है। सबसे पहले मैं यह कहूंगा कि सुकुल साहब ने जो प्रस्ताव रखा है उनके पोछे जो भावना है उत्तकासमर्थन करते हुये मैं केन्द्रोय सरकार से जानना चाहता हूं कि इतने नाल हो गए हिन्द्स्तान को प्राजाद हए ग्रीर कास्टोटभूभन को भ्रमल में इस लम्बे घरसे तक इस विषमताको दूर करने के लिये सरकार ने स्यों नहीं कुछ सोचाः अन्त्रहरदेश के अन्टर देखते हैं कि हर ज्यह यह विषमता है। केन्द्र में हो नहीं बहिक हर राज्य में भा है। हम देखते हैं कि हजारों लाखों को तादाद में आज हर कारखाने में हर जगह में लोगों को यह परेशानो है कि देश में सब को एक जैसा स्वाय नहीं मिलता। जैसे कि आज बस्बई की मिलों में हवारों लाखों को तादाद में मिल मणदूर हडंत(ल पर हैं।

इसो तरह से अध्यापक है, उनकी हड़ताल होतो है उनके बारे में भी कोई कुछ नहीं कहता है। मैं कहता चाहता हूं कि सरकार को इस तरह का कोई कान्न बनाने से पहले इस चोज को अग्रान में रखनाचाहिए कि केन्द्र में ग्रीर राज्य में जितने कर्मचारो है उनके साथ एक सा वर्ताव हो, उनको समान सुविधाएं हों। मेरेट्रेजरा वैंच के एक साथी ने कहा कि बांध्र प्रदेश को सरकार ने यह तय किया है कि 58साल से 53साल को कर्मचारियों को एज लिमिट कर दो है। मैं कहना चाहता हूं कि इसके पोछे लोगों का समर्थन षा जो सरकार ने उचित समझा तथायह काम किया। इस्टब्साप जानते हो हैं कि लाखों करोड़ों को तादाद में लोग बेरोज-गार पड़े हुए हैं। राज्य को जो पिछला सरकार यो वह इन सबको छोड गयो। लोगोंको रोजगार का मौका नहींथा, कुछ

काम नहीं थां। तो उन सभा लोगों को रोजगार पहुंचाना था, काम देना था । चन्ना रेड्डी की सरकार ने 55 वर्ष से जो 58 वर्ष तक एज लिमिट बढ़ाया था ग्रीर ग्रव उसको घटा दिया है, कोई नई चोज नहीं कें है... (व्यवधान) जद मैं बोल रहा हूं तो उनको बोलना नहीं चाहिये। तो यह कोई बारविटरेरी डिसंजिन नहीं है। इसको तो जनता का समर्थन है। यह जनता के समर्थन से ही हमा है। यदि मारिवटरेरी डिसीजन होता, तो माध्य प्रदेश में हल्ला सच जाता। ऐसाक्छ नहीं हुआ है। कुछ नाराज लोग दिमा स्ट्रेशन करते हैं। म्राप देखेंगे कि बंबई में लाखों को ताराष्ट्र में डिमांसट्रेशन हुन्ना, यहां दिल्ला में भार धडगायकों ने खाखों को तादाद में डिमांसट्रेंशन किया। वहां तो कुछ हमारीं का ताद ए में लोगों ने ' डिमांसट्रेशन किया। तो जो ग्राम लोग है उनकासमर्थन राज्यसरकार के साथ है। (समक की घंटी) मेरे कहते का मतलब यह है कि झांझ प्रदेश ने कोई झारविटरेरी डिसीजन नहीं किया है। जो हजारों की तादाद में बेरोजगार नौजवान हैं, उनको रेऋद करना है। कई इंजोनियसं हैं, झाक्टर्स है, साइंटिस्ट्र हैं, सब लोगों को जो नौंज्यान हैं, जो ग्रभो कालेज से निकले हैं, उनको रोजगार देना है, उनको नौकरी में पहुंचाना है। इसीलिये उन्होंने यह इंतजाम किया है भीर अच्छा काम किया है, उसको लोगों का समर्थन है ।

ृक्षके साथ-साथ मैं भाषके जरिये सर-कार का इयाने इस तरफ दिलाना चाहता हुं कि वह खेत मजदूर, जो लाखों की तादाद में गांवों में काम करते हैं, मिलों में जो काम करते हैं, कारखानों में जो काम करने वाले हैं, इन लोगों को क्या हालत है ? इन तमाम चीजों की मद्देनजर रखते हुये सरकार को चाहिए

for recruitment, promotion etc.

कि एक ऐसा कानन बनाये ताकि सब कर्मचारियों को उनकी मेहनत के लिहाज से म्बावजा मिले। में सरकार से चाहता हं कि जैसे मिला साहब ने कहा कि एक खा कमीशन विठाना चाहिए ताकि इस विषमता को दूर किया जा सके ग्रीर सारे देश को खशहाल ग्रीर ताकतवर बनाने के लिये एक ऐसे कानून का सख्त जरूरत है।

इसके बारे में सरकार कुछ निश्चय

SHRI P. VENKATASUBBAIAH: Mr. Vice-Chairman . Sir. the hon. Member. Shri Sukul, who has moved this Resolution, has received more or less unanimous support from all sections of the House. So I have been put in a very difficult situation and I have to explain the various points that have been made out by the mover as well as by the various Members.

While moving the Resolution, Shri Sukul, who knows the problems of the employees very well, he having been " an employee himself, and who has championed their cause for a number of years and suffered also championing their cause, has quoted some provisions of Art. 309 in support of his Resolution. Article 309 of the Constitution provides two alternative modes for prescribing the method of recruitment and conditions of service of Government servants namely— legislation and Presidential regulations. Similar privisions are contained in some other articles of the Constitutions also. The legal position is, when the Constitution provides for two alternative modes for a certain thing, it is not mandatory that one must be preferred to the other, or one is transitory or intermediate in nature and should be resorted to only for a limited period. The regulation-making powers of the President of India under the provision to Art. 309 cannot

thus be said to be transitory or short-term and it is not obligatroy on the part of the Government to sponsor legislation for regulating the conditions of service.

Another point which the hon. Member has made out is that more than 30 years or so have passed since we framed our Constitution and dealt with, under various articles the service conditions to bs regulated by the Government. So far as Government employees are concerned, this has been taken note of by the Government I may recall for the information of the Members of this House that this matter has come up several times before the House. And also, several committees have gone into this matter and ultimately they have come to the conclusion that the present system, that is, the present method of regulating the services of Government employees stands the test of time. First, the question of bringing forward a legislation before Parliament for regulating the conditions of service of Central Government employees as provided in article 309 of the Constitution was also a subject-matter of discussion in the Estimates Committee of Parliament and in the Committee of Petitions. It is true that no law as yet has been enacted to regulate the recruitment and conditions of service of Central Government employees as contemplated in article 309. At present, recruitment to the various Central services and posts is regulated by separate recruitment rules framed by the President in exercise of the powers conferred on him by the provisions of article 309. The conditions of service of Central Gove rnment employees are regulated by various sets of rules like the Fundamental and Supplementary Rules and Civil Service Regulations which were made under section 968 ofthe Governmen! of India Act, 1919 and which continues in existence by virtue of article 319, and the Central Civil Service Leave Rules, Central Civil Service Pension Rules, Central Civil Service Conduct Rules, the Central Civil Service (Classification. Control Appeal)

[Shri P. Venkata Subbaiah] Rules, etc., all of which derive their aurhority from proviso of article 309. The question whether Acts of Parliament should be article 309 to regulate framed under the recruitment and conditions of service of Central Government employees was considered in 1950 soon after the Constitution came into force. It was found that the Government of India Act, 1935 also contained similar provisions in section 241 (5) thereof for the passing of Civil Services Acts by the Legislature to regulate the conditions of service of serving His Majesty in a civil capacity in India, but this provision could not be made use of till the present Constitution was adopted in 1950. After a protracted discussion it was deckled in 1954 to continue regulate service conditions by a regime of rules as it was found to be more convenient in practice. The Members of he House are also aware that the Administrative Reforms Commission went of Government into the entire gamut machinery and made important recommendations. The estimate Committee as well as the Committee on Petitions made certain recommendations. This was also considered by rhe Administrative Reforms Commission. The mission recommended that the rules relating- to recruitment and other conditions of service of Government employees serving the Union may continue to be made by the President in exercise of the powers derived from the Constitution, Government accepted this recommen-The Government has had dation opportunities of examining the recommendations of the Estimates Committee and the Committe of petitions, as I have said earlier, in great detail and came to the following conclusions in the light of the recommendations made by these two Committees:

"There are some Ministries and Departments which administer many cadres with different conditions of service, procedure of recruitment and promotion, etc. For example, the Ministry of Railways, Ministry of Com-

have a very large number of employees holding great variety of posts and the lower formations under these Ministries extend to every nook and corner of the country. These Ministries, to take only a few, operate a large number of recruitment rules and rules relating to services under their control, laying down principles of seniority, confirmation, promotion,, etc., applicable to ihe various cadres of these services, lt would be an almost impossible or, at least, impracticable task, to codify these different rules into comprehensive legislaiion covering all the Central Government employees serving in different cadres of various services. In fact, the administrative machinery of the Government of India has grown so much in volume and complexity and the variety of the personnel serving the Government is also so very large that any effort to cover all of them by a single piece of legislation is fraught with numerous difficulties, making it a time-consuming and expensive exercise the result of which may not be commensurate with the time and money involved."

During these years, when the President has been framing rules in exercise of powers conferred by proviso to article 309, there has hardly been any occasion where a complaint has been made regarding the Government tinkering with the rules to the detriment of the Government employees. The framing of rules for the Government employees is a complicated process by itself requiring consultation with various Ministries and Departments, including the Ministry of Law, the Ministry of Finance, the Comptroller & Auditor General, UPSC, etc. Where the rules have the impact on a large number of Government employees, the matter is also discussed with the staff side of the National Council set up under